Written Answers to

Subordinate legislation of universities

3262. SHRI SANJAY SETH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that many central universities have been established by the Government under Central Universities Act, 2009 and other Acts and some institutes under such rules, ordinances and statutes which have not been framed by the universities and Government;

(b) if so, the details of the universities and institutes under the Ministry which have not framed subordinate legislations; and

(c) what are the reasons therefor and in the absence of ordinances, statutes etc., how these institutes are functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) to (c) The Central Universities are statutory autonomous bodies which are established under their respective Acts of Parliament. Subordinate legislation in respect of Central Universities includes Statutes, Ordinances and Regulations framed under the respective Acts by the Universities from time to time.

Alongwith the Act, the First Statutes of the Central Universities are also passed by the Parliament. The Central Universities can amend, add or repeal any Statute with the approval of the Visitor. Ordinances and Regulations are also made by the Universities which should be consistent with the Act and Statutes of the university concerned. Subsequent amendment and addition to Statutes, Ordinances and Regulations is a continuous process which is done as per the requirement of the University from time to time.

Making Aadhaar mandatory for scholarship/fellowship

3263. SHRI RANJIB BISWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has made Aadhaar mandatory for students benefiting from Government scholarships and fellowships from this year, if so, the reasons therefor;

(b) whether students not having Aadhaar number would not get scholarship/ fellowship and if so, Government's reaction thereto;

(c) the steps taken/proposed to be taken to ensure that every eligible student gets his scholarships and not put to any hardships; and